

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT**

THE HONOURABLE MR. JUSTICE EASWARAN S.

Friday, the 9th day of October 2026 / 17th Aswina, 1948

OP(C) NO. 3066 OF 2026

**IA 2/2026 IN OS 957/2026 OF III ADDITIONAL MUNSIFF COURT, ERNAKULAM (RENT
CONTROL), ERNAKULAM**

PETITIONER(S)/PEITIONERS/RESPONDENT NO.1/DEFENDANT NO.1:

**JIOSTAR INDIA PRIVATE LIMITED STAR HOUSE, URMI ESTATE, 95 GANPATRAO
KADAM MARG, LOWER PAREL (WEST), MUMBAI, MAHARASHTRA, REPRESENTED BY
ITS AUTHORISED SIGNATORY, SHRI BIJU K.S. (IMPLEADED IN THE SUIT AS
THE 1ST DEFENDANT UNDER THE MISDESCRIPTION "JIOHOTSTAR PVT. LTD STAR
HOUSE"), PIN - 400013**

**RESPONDENT(S)/RESPONDENTS(S)/PETITIONER AND RESPONDENTS IN NOS.2-6/PLAINTIFF
AND DEFENDANT NOS.2-6:**

- 1. JOLLYAMMA JOSEPH @ JOLLY AGED 51 YEARS SPOUSE OF SHAJI ZACHARIAS
PONNAMATTAM VEEDU, KOODATHAI BAZAR, THAMARASSERY, KOZHIKODE
DISTRICT, NOW LODGED AT WOMEN PRISON, KOZHIKODE, PIN - 673004**
- 2. ASIAVILLE STUDIOS REPRESENTED BY ITS DIRECTOR / PROPRIETOR /
PRODUCER, ASIAVILLE INTERACTIVE PRIVATE LIMITED, PRG 10,
PUTHANPURACKAL ROAD, PALARIVATTOM, KOCHI, PIN - 682025**
- 3. MIDHUN MANUEL THOMAS MANUEL MOVIE MAKERS, 60/49E, 3RD FLOOR, JC
CHAMBERS, PANAMPILLY NAGAR, ERNAKULAM, PIN - 682036**
- 4. META PLATFORMS TECHNOLOGIES INDIA PRIVATE LIMITED THROUGH ITS
AUTHORISED SIGNATORY / GRIEVANCE OFFICER, A-212-C, OFFICE NO. UG-12,
TIRUPATI PLAZA, SHAKARPUR, NEW DELHI , PIN - 110092**
- 5. X CORP (FORMERLY TWITTER) THROUGH ITS AUTHORISED SIGNATORY /
GRIEVANCE OFFICER, 8TH FLOOR, THE ESTATE, 121 DICKENSON ROAD,
BANGALORE , PIN - 560042**
- 6. GOOGLE LLC (YOUTUBE) THROUGH ITS AUTHORISED SIGNATORY / GRIEVANCE
OFFICER, 5TH FLOOR, DLF CENTRE, BLOCK-124 NARINDRA PLACE, SANSAD
MARG, NEW DELHI , PIN - 110001**

**Op (civil) praying inter alia that in the circumstances stated in
the affidavit filed along with the OP(C) the High Court be pleased to**

**(a) Stay or suspend the operation of the common Impugned Order
dated 05.10.2026 in I.A. No. 2 of 2026 and I.A. No. 3 of 2026 in O.S. No.
957 of 2026 and the ex parte ad interim injunction order dated 19.08.2026
in I.A. No. 2 of 2026 in O.S. No. 957 of 2026 on the file of the Hon'ble
III Additional Munsiff's Court, Ernakulam;and**

**(b) Grant such other and further interim reliefs and orders as this
Hon'ble Court may deem fit and proper in the facts and circumstances of
the case.**

**This petition coming on for admission upon perusing the petition and
the affidavit filed in support of OP(C) and upon hearing the arguments of**

M/S.ROHAN MATHEW, MATHEW NEVIN THOMAS, VEENA RAVEENDRAN, ANIL SEBASTIAN PULICKEL, SHINTO MATHEW ABRAHAM, LEAH RACHEL NINAN, KARTHIK RAJAGOPAL, KURIAN ANTONY MATHEW, APARNNA S., NOEL NINAN NINAN, ADEEN NAZAR & SAIRA SUSAN JOJOE Advocates for the petitioner, the court passed the following:



EASWARAN S., J.

O.P.(C) No. 3066 of 2026

Dated this the 09th day of October, 2026

ORDER

Heard Sri. Santhosh Mathew, the learned Senior Counsel for the petitioner.

2. At this stage, this Court is not inclined to call upon the respondents to answer the contentions raised in this Original Petition, since the challenge is directed against an order of injunction passed by the Trial Court in exercise of its jurisdiction under Order XXXIX Rule 1 of the Code of Civil Procedure, 1908.

3. The impugned order is appealable under Order XLIII Rule 1(r) of the Code of Civil Procedure, 1908. In view of the decision of the Supreme Court in ***Virudhunagar Hindu Nadargal Dharma Paribalana Sabai v. Tuticorin Educational Society [(2019) 9 SCC 538]***, the availability of an alternative remedy under Order XLIII Rule 1 of the Code of Civil Procedure, 1908, operates as a near bar to the exercise of jurisdiction under Article 227 of the Constitution of India.

4. In view of the law laid down by the Supreme Court, the learned Senior Counsel submitted that the matter may be adjourned for further consideration on 13.10.2026 so as to enable the petitioner to

move the appeal before the District Court and appraise this Court with regard to the same.

List on 13-10-2026.

Sd/-
EASWARAN S.
JUDGE

Svn

